

IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH

COMPANY PETITION NO. 239 OF 2016

IN THE MATTER OF:

SECTIONS 391 TO 394 OF THE COMPANIES ACT, 1956

AND

IN THE MATTER OF SCHEME OF ARRANGEMENT

AND

IN THE MATTER OF:

ARG AUTO COMPONENTS PRIVATE LIMITED

...Applicant Company/Transferor Company 1

AND

ARG AUTOSYSTEMS LIMITED

...Applicant Company/ Transferor Company 2

AND

ARG UDYOG PRIVATE LIMITED

...Applicant Company/ Transferor Company 3

NOTICE OF HEARING

A Petition under Section 391 to 394 read with section 100 of the Companies Act, 1956 for obtaining the sanction/approval of the Hon'ble High Court of Punjab and Haryana at Chandigarh (hereinafter called "the said Court") to the Scheme of Arrangement between ARG Auto Components Private Limited, ARG Autosystems Limited and ARG Udyog Private Limited and their respective shareholders and creditors, was presented by Petitioner Companies which came up for hearing before the said Court on 14.12.2016 and the said petition is now fixed for hearing before the Hon'ble Company Judge on the 13.03.2017.

Any person desirous of supporting or opposing the said petition should send to the Petitioner's advocate(s), at the address given below, notice of his/her intention, signed by him or by his/her advocate(s), with his/her name and address, so as to reach the Petitioner's advocate(s), not later than two days before the date fixed for the hearing of the said petition. Where such person seeks to oppose the said petition, the grounds of opposition or a copy of his/her affidavit shall be furnished with such notice. A copy of the said petition will be furnished by the undersigned to any person requiring the same on payment of the prescribed charges for the same.

Dated:10.01.2017

Sd/-
AMIT AGGARWAL
ADVOCATE

Counsel for the Petitioner Companies
Address: #149, Sector 11-A,
Chandigarh.